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07-1137/02

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Copy of order dtt 4.9.03
issued to applicant
by post and notice
issued to all the
despots. by Regd. Ad.
Post.

DB
S.O. 1007

NY
27/9/03

Memo filed by the
Petro. Counsel seeking
withdrawal of the
OA.

NY
29/9/03

Copy of order dtt 30/9/03
issued to the Petro.
counsel.

DB
S.O. 1007

NY
1/10/03

the defects by 30.9.03.

A copy of this order be sent to the
applicant in his address given in the O.A.

~~Yours~~
MEMBER (JUDICIAL)

Order dated 4.9.03

None appears for the applicant. Perused
the records. Issue notice to Respondents
returnable in six weeks.

~~Yours~~
MEMBER (JUDICIAL)

Order dt. 30.09.2003.

By filing a memo, Applicant
Prays for withdrawal of this
OA.; as during the Pendency
of this OA. he has been
intimated by the Respondent
that he is not entitled to
Pension. Accordingly, Permission
is granted to withdraw this
OA. with liberty to file a fresh
another OA challenging the
order of the said refusal
to grant Pension by the
Respondents. OA is accordingly
disposed of.

~~Yours~~
V.P. - Chairman
~~Yours~~
Member (J)